CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 115/MP/2026

Subject	:	Petition seeking approval for determination of Lignite Input Price for the period 01.04.2024 to 31.03.2029 in respect of Neyveli Mines as per CERC (Terms and conditions of Tariff) Regulations, 2024
Petitioner	:	NLCIL
Respondent	:	TNPDCL and 15 others
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Kulamani Biswal, Advocate, NLCIL Shri Rakesh Pandey, Advocate, NLCIL Ms. Anusha Nagarajan, Advocate, TNPDCL Ms. Aakanksha Bhola, Advocate, TNPDCL

Record of Proceedings

The matter was called out for hearing in hybrid mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the instant Petition had been filed seeking approval for determination of the lignite input price for the period 2024–29 in respect of Neyveli Mines, in accordance with the CERC (Terms and Conditions of Tariff) Regulations, 2024.

3. The learned counsel for the Respondent, TNPTCL, sought time to file a reply.

4. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, on an affidavit, on or before **7.12.2026**, after serving a copy on the Respondents:

I. The Petitioner has furnished the Peak Rated Capacity (PRC) of each Mine, but has stated that none of the mines has achieved its respective PRC to date. In this regard:

(a) Furnish the relevant extracts of the approved Mining Plan indicating the year/period by which each mine is envisaged to achieve its respective PRC;

(b) Furnish the year-wise production schedule prescribed in the Mining Plan vis-à-vis the actual year-wise production achieved by each mine since commencement of production; and

(c) Indicate the expected date/year of achievement of PRC for each mine, along with reasons for the delay, if any, vis-à-vis the approved Mining Plan."

II. *Clarify the regulatory basis for seeking recovery of MBLT as a separate pass-through charge outside the ECR, particularly when other statutory levies, such as royalty, Clean Energy Cess, DMF and NMET charges, are considered in the energy charge computation, along with the explanation as to why MBLT should be accorded a different treatment under the Tariff Regulations.*

5. The Respondents are permitted to file their respective replies to the Petition as well as to the additional information furnished by the Petitioner on or before **28.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **11.1.2027**.

5. The Petition shall be listed for hearing on **21.1.2027.**

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)